

12.47 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following message received from the Secretary of Rajya Sabha :

"I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Monday, the 11th August, 1969, adopted the following motion in regard to the presentation of the Report of the Joint Committee of the Houses on the Code of Civil Procedure (Amendment) Bill, 1968 :

"That the time appointed for the presentation of the Report of the Joint Committee of the Houses on the Bill further to amend the code of Civil Procedure, 1908, be extended upto the last day of the Seventieth (November—December 1969) Session of the Rajya Sabha."

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CORRECTION OF ANSWER TO S. Q.
NO. 960 RE. INVESTMENT IN
OPHTHALMIC GLASS PROJECT,
HYDERABAD, ETC.

THE MINISTER OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI F. A. AHMED) : While giving information regarding total investment in the Ophthalmic Glass Project, Durgapur in reply to Part (a) of Starred Question No. 960 dated the 8th April, 1969, I have indicated Rs. 409 lakhs as total investment in that project. The correct figure of investment is Rs. 407 lakhs.

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RE : CALLING ATTENTION NOTICES

(Query)

SHRI JYOTIRMOY BASU (Dimond Harbour) : In this National Instrument Factory because of the wrong attitude taken by the Central Government, there was a deadlock between the employers and the employees. We would like the Minister to tell us what is the present situation.

MR. SPEAKER : Please give separate

notice. How can it arise here ? Let us take the next item on the agenda.

SHRI JYOTIRMOY BASU : The employees of the National Library in Calcutta have gone on strike. Why I am mentioning this now is because, last week I had given a Calling Attention Notice twice, but they were disallowed. Will you kindly ask the Education Minister to make a statement and apprise the House as to the present situation ?

MR. SPEAKER : I will examine it myself and then decide.

श्री जार्ज फरनेन्डीज (बम्बई-दक्षिण) : तारापुर के बारे में भी मैं कहूँ। वहाँ हमने ऐट-मिक पावर स्टेशन पर 100 करोड़ रुपया लगाया है। महाराष्ट्र सरकार के तरफ से बिजली बन्द हो जाने के कारण पिछले दस दिनों से मामला बिगड़ रहा है। मैंने काल प्रॉेशन मोशन विद्या हुआ है। भ्रम प्राप्त काल प्रॉेशन स्वीकार नहीं कर सकते तो प्राप्त मिनिस्टर फार पावर को कहें कि वह इसके बारे में बयान दें।

अध्यक्ष महोदय : काल चालीस काल प्रॉेशन नोटिसें थीं। मैंने प्राप्त का काल प्रॉेशन देखा। जो रूल्स हैं उनके स्ट्रिक्ट इंटरप्रेटेशन करने से यह उममें नहीं आता है। फिर भी मैंने रेलवे मिनिस्टर को लिख दिया कि प्राप्त देख लीजिये।

श्री जार्ज फरनेन्डीज : किसी कारण से काल प्रॉेशन नहीं हो सकता है तो मंत्री से कहें कि वह बयान दें। यह बहुत गम्भीर मामला है।

SHRI JYOTIRMOY BASU : On the situation in the National Library in Calcutta, I have given a Calling Attention Notice twice last week. They were disallowad. I have given it today again. Please ask them to consider it and give us the information.

MR. SPEAKER : Kindly explain it to me later. I will then have the privilege of meeting you. Otherwise also, it will be a good occasion to meet you.

SHRI S. M. BANERJEE (Kanpur) : Sir, Shri Madhu Limaye and Shri George Fernandes had given notice of a privilege motion. Is that privilege motion still under your consideration ?

MR. SPEAKER : On what subject ?

SHRI S. M. BANERJEE : On Rs. 10,000 taken by Shri Nijalingappa and Rs. 5,000 by Shri Patil. They have issued a statement distorting parliamentary proceedings.

MR. SPEAKER : I will look into it.

12.51 hrs.

CRIMINAL AND ELECTION LAWS
(AMENDMENT) BILL—Contd.

MR. SPEAKER : The House will now take up further clause-by-clause consideration of the Bill further to amend the Indian Penal Code, the Code of Criminal Procedure, 1898, and the Representation of the People Act, 1951 and to provide against printing and publication of certain objectionable matters, as reported by the Joint Committee.

The time allotted by the Business Advisory Committee for this Bill was three hours and the time already taken is four hours. I think, it is a very unhealthy practice that when the Business Advisory Committee fixes the time and the whole House approves of it, we still exceed that limit. That is not good because the extra time is taken out of the time to be given to other motions. I hope, the House will look into it.

Now let us see that this Bill is passed without taking much time. How much time more should we have for this 15 minutes or half an hour ?

SHRI SHRI CHAND GOYAL
(Chandigarh) : One hour more.

MR. SPEAKER : But this is the first and the last time that I will depart from the report of the Business Advisory Committee because it has already been done. In future unless I make a reference to the Business Advisory Committee again, on my own I will have no right to extend the time when the Business Advisory Committee has recommended and the House has approved it.

श्री जार्ज करनेन्डीस (बम्बई-दलिया) : एक घंटा बढ़ाने का प्राप को अधिकार है। प्राप अपने इस अधिकार को न छोड़िये।

MR. SPEAKER : I wish we could sit throughout the year ; but we have some other things to do also.

SHRI HEM BARUA (Mangaldai) : We do not want you to abdicate your right. You have the right to extend the time.

MR. SPEAKER : I do not want to exercise it. Please do not give me too many rights,

Clause 3—(Amendment of section 505)

SHRI ABDUL GHANI DAR (Gurgaon) : Sir, I move :

Page 2, lines 34 and 35,—

after "ceremoniest" insert—

"or in educational, social and religious institutions or in Government offices where Unions function" (4)

SHRI OM PRAKASH TYAGI (Moradabad) : Sir, I move :

Page 2, lines 26 and 27,—

omit "or any other ground whatsoever" (15)

Page 2, lines 34 and 35,—

after "ceremonies," insert—

"in respect of any election or otherwise" (16)

SHRI SRINIBAS MISRA (Cuttack) : Sir, I move :

Page 2, line 25,—

after "promote," insert "only" (29)

श्री प्रबुल गनी डार : मैंने पिछली बार भी अर्ज किया था कि काश्मीर में जब इलेक्शन हो रहे थे तब इलेक्शन कमिश्नर ने पार्टी पालिटिक्स में दखल देने की कोशिश की थी और ऐला करके धीर इस तरह का रोल अदा करके अपने प्राप को धोखा दिया था और अपने प्रापको उसमें उलझाया था। मैं चाहता हूँ कि जब कभी गवर्नमेंट कोई बिल लाये तो उसमें ऐसी सब्जेक्ट्स भी